

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
27-05-2024 AT 10:30 AM**

**Company Petition IB/13/2022
AND
IA (IBC) 991 & 992/2024 in Company Petition IB/13/2022
u/s. 95 of IBC, 2016**

IN THE MATTER OF:

State Bank of India

...Petitioner

AND

Smt. Tottemepudi Kavitha in the
matter of Totem Infrastructure Ltd.

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 991/2024

Mr D Surya Rama Krishna Saibaba, Resolution Professional present through Video Conference.

This is an application seeking for condonation of delay in filing the Repayment plan report by the Personal Guarantor. Considering the reasons, the delay is condoned. The Resolution Professional is directed to place the Repayment Plan before the COC at the earliest. Accordingly, **this application is allowed and disposed of.**

IA (IBC) 992/2024

As IA No 991/2024 is allowed and Resolution Professional report is taken on record. Subject to the Resolution Professional upon serving notice of this report on the Personal Guarantor and objections if any by the Personal Guarantor. Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)